

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 36/TT/2023

Subject Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from DOCO to 31.3.2024 for asset under “POWERGRID works associated with Eastern Region Strengthening Scheme XVIII” in Eastern Region.

Date of Hearing 20.12.2023

Coram Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner Power Grid Corporation of India Limited

Respondents Madhya Pradesh Power Management Company Limited and others

Parties Present Shri Amit Yadav, PGCIL
Shri Vivek Singh, PGCIL

Record of Proceedings

PGCIL has filed the instant petition for the determination of transmission tariff from DOCO to 31.3.2024 for the asset under “POWERGRID works associated with Eastern Region Strengthening Scheme XVIII” in the Eastern Region.

2. The Petitioner has submitted that the transmission asset was put into commercial operation on 26.8.2022 matching with the associated transmission line implemented under the TBCB route by POWERGRID Medinipur Jeerat Transmission Limited (PMJTL).

3. After hearing the representative of the Petitioner, the Commission directed the Petitioner to submit the following information on an affidavit with an advance copy to the Respondents by 5.1.2024:

- a. The Forms in Excel submitted along with the petition do not have any links/formulae, furnish the Excel format with all the requisite links and formulae for both assets.
- b. Details of time over-run and chronology of activities along with documentary evidence as per the format given below:

Activity	Period of activity				Time over-run	Reason(s) for time over-run
	Planned		Achieved			
	From	To	From	To		
Land Acquisition						



LOA							
Supplies (Structure, equipment's, etc.)							
Civil works & Erection							
Testing & commissioning							
Other activities, if any, leading to time over-run.							

- c. The reason for claiming COD of the asset as on 26.8.2022 under Regulation 5(2) of the 2019 Tariff Regulations when the no-load trial was completed on 30.1.2021.
- d. The detailed justification for variation in projected capital cost vis-à-vis Investment Approval and substantiate the same with relevant documentary evidence.
- e. Computation of IDC claimed along with the actual drawl in Excel format given below with all formulae:

Loan	Amount	Interest rate	Date of drawl	Total IDC	Interest payment date upto DOCO	Interest discharged upto DOCO	Interest payment date after DOCO	Interest discharged after DOCO

- f. The details of works for which additional capital expenditure has been projected in 2019-24 including the works against which balance/retention payments are projected to be made.
4. The Commission directed the Respondents to submit their reply by 19.1.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.1.2024. The Commission further directed the parties to complete the pleadings within the time specified and observed that no extension of time would be granted.
 5. The petition will be listed for further hearing on 31.1.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

